

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

FIRST REPORT

(Presented on 18.12.1991)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

2. The Committee met on 16 December 1991 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1991
(Amendment of article 107, etc.) by
Dr. Laxminarain Pandey.

(2) The Constitution (Amendment) Bill, 1991
(Amendment of Eighth Schedule) by
Shri Sharad Dighe.

(3) The Constitution (Amendment) Bill, 1991
(Amendment of article 30) by
Shri Chokka Rao Juvvadi.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1991
(Amendment of article 107, etc.) by
Dr. Laxminarain Pandey.

✓ The Bill seeks to amend the Constitution with a view to providing that all laws affecting any religion, religious places of worship, etc. which have come into force after 1 July 1991, shall be void and any Bill which affects any religion, religious place of worship, etc. in future shall be deemed to have been passed only if it is passed by a majority of the Total membership of that House and by a majority of not less than two thirds of the members of that House present and voting. Such a Bill would also require ratification by not less than one half of the State Legislatures. ✓

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1991
(Amendment of Eighth Schedule) by
Shri Sharad Dighe.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including Konkani language in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1991
(Amendment of article 30) by
Shri Chokka Rao Juvvadi.

✓ The Bill seeks to amend article 30 of the Constitution with a view to providing that all minorities shall have the right to establish and administer educational institutions to conserve their language and culture. ✓

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to twenty-three Bills specified in Appendix.

5. After considering all aspects of the Bill, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Constitution (Amendment) Bill, 1991
(Amendment of articles 74 and 163) by
Shri George Fernandes.
- (2) The High Court at Allahabad (Establishment of a permanent Bench at Bareilly) Bill, 1991 by Shri Santosh Kumar Gangwar.
- (3) The Constitution (Amendment) Bill, 1991
(Amendment of the Preamble, etc.) by
Shri Ram Naik.
- (4) The Constitution (Amendment) Bill, 1991
(Omission of article 170) by
Shri Kashiram Rana.
- (5) The Prevention of Social Disabilities Bill, 1991 by Shri Kashiram -
Rana.
- (6) The Constitution (Amendment) Bill, 1991
(Substitution of new Schedule for Eighth Schedule) by
Shri Bhogendra Jha.
- (7) The Constitution (Amendment) Bill, 1991
(Amendment of article 327, etc.) by
Shri Bhogendra Jha.
- (8) The Constitution (Amendment) Bill, 1991
(Insertion of new Part XIA) by
Shri Chitta Basu.
- (9) The Married Women (Protection of Rights) Bill, 1991 by Shrimati
Basava Rajeswari.
- (10) The Railway Protection Force (Amendment) Bill, 1991 (Substitu-
tion of new Long Title for Long Title, etc.) by Shri Basudeb
Acharia .

The Committee further recommend that all the remaining 13 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Dr. Laxminarain Pandey, Sarvashri Sharad Dighe and Chokka Rao Juvvadi be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

New Delhi;

16 December, 1991

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S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 50 of 1991 (<i>Amendment of articles 74 and 163</i>) by Shri George Fernandes.	50	A	2 hours
2.	The Special Protection Group (Amendment) Bill, 1991 (<i>Amendment of Long Title, etc.</i>) by Shri Pawan Kumar Bansal.	67	B	2 hours
3.	The High Court at Allahabad (Establishment of a permanent Bench at Barcilly) Bill, 1991 by Shri Santosh Kumar Gangwar.	51	A	2 hours
4.	The Constitution (Amendment) Bill, 62 of 1991 (<i>Amendment of the Preamble, etc.</i>) by Shri Ram Naik.	62	A	2 hours
5.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1991 (<i>Amendment of section 2</i>) by Shri Ram Naik.	64	B	2 hours
6.	The Constitution (Amendment) Bill, 60 of 1991 (<i>Omission of article 370</i>) by Shri Kashiram Rana.	60	A	2 hours
7.	The Prevention of Social Disabilities Bill, 1991 by Shri Kashiram Rana.	61	A	2 hours
8.	The High Court of Gujarat (Establishment of a permanent Bench at Surat) Bill, 1991 by Shri Kashiram Rana.	52	B	2 hours
9.	The Constitution (Amendment) Bill, 66 of 1991 (<i>Insertion of new article 26A</i>) by Shri Bhogendra Jha.	66	B	2 hours
10.	The Constitution (Amendment) Bill, 63 of 1991 (<i>Substitution of new Schedule for Eighth Schedule</i>) by Shri Bhogendra Jha.	63	A	2 hours
11.	The Constitution (Amendment) Bill, 55 of 1991 (<i>Amendment of article 327, etc.</i>) by Shri Bhogendra Jha.	55	A	2 hours

1	2	3	4	5
12.	The Constitution (Amendment) Bill, 74 of 1991 1991 (<i>Amendment of article 81, etc.</i>) by Shri Mohan Singh		B	2 hours
13.	The Constitution (Amendment) Bill, 68 of 1991 1991 (<i>Amendment of Eighth Schedule</i>) by Shri Chitta Basu.		B	2 hours
14.	The Constitution (Amendment) Bill, 70 of 1991 1991 (<i>Insertion of new Part XIA</i>) by Shri Chitta Basu.		A	2 hours
15.	The Constitution (Amendment) Bill, 71 of 1991 1991 (<i>Insertion of new article 16A</i>) by Shri Chitta Basu.		B	2 hours
16.	The High Court of Orissa (Establishment of a permanent Bench at Sambalpur) Bill, 1991 by Shri Sriballav Panigrahi.	81 of 1991	B	2 hours
17.	The Constitution (Amendment) Bill, 87 of 1991 1991 (<i>Insertion of new articles 23A, 23B and 23C</i>) by Shrimati Basava Rajeswari.		B	2 hours
18.	The Married Women (Protection of Rights) Bill, 1991 by Shrimati Basava Rajeswari.	88 of 1991	A	2 hours
19.	The Banning of sex Determination Tests Bill, 1991 by Shrimati Basava Rajeswari.	90 of 1991	B	2 hours
20.	The Railway Protection Force (Amendment) Bill, 1991 (<i>Substitution of new Long Title for Long Title, etc.</i>) by Shri Basudeb Acharia.	92 of 1991	A	2 hours
21.	The Abolition of Begging Bill, 1991 by Shrimati Basava Rajeswari.	91 of 1991	B	2 hours
22.	The High Court of Gujarat (Establishment of a permanent Bench at Rajkot) Bill, 1991 by Shri Dileepbhai Sanghani.	103 of 1991	B	2 hours
23.	The High Court of Gujarat (Establishment of a permanent Bench at Rajkot) Bill, 1991 by Shrimati Bhavina Chikhaliya.	106 of 1991	B	2 hours